

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

NOTIFICATION

No: 769

Dated: 05.02.2016

In continuation to the earlier Notification No. 42 dated 24.04.2015, it is further notified for information of all the concerned that "the Jammu and Kashmir High Court (Right to Information) Rules, 2014" shall henceforth be read as "the Jammu and Kashmir High Court (Right to Information) Rules, 2015".

By Order


(M. K. Hanjura)
Registrar General

Dated : 05.02.2016

No. 362-65-96/9.S

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'be the Chief Justice/Hon'ble Judges, High Court of J&K,
.....for information of His Lordship.
3. Secretary to Govt., Deptt. Of LJ&PA, Govt. of J&K, Jammu,
4. Registrar Vigilance, High Court of J&K, Jammu,
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
6. All Pr. District & Sessions Judges _____,
.....for information .
7. Manager, Ranbir Govt. Press, Jammu, for publication in the next Gazette.
8. Incharge NIC, High Court of J&K, Jammu, for uploading the same on website.


Registrar General